

ITEM NO.1715

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 17498/2023

CHOTAY @ PREAM CHANDRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)  
(FOR ADMISSION and I.R. and IA No.99732/2023-CONDONATION OF DELAY  
IN FILING and IA No.99730/2023-EXEMPTION FROM FILING O.T. and IA  
No.99736/2023-EXEMPTION FROM CUSTODY CERTIFICATE  
IA No. 99736/2023 - EXEMPTION FROM CUSTODY CERTIFICATE)

Date : 21-07-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA  
[IN CHAMBER]

For Petitioner(s) Mr. Pradeep Kumar Yadav, Adv.  
Mr. Vishal Thakre, Adv.  
Mr. Gopal Singh, Adv.  
Mr. Vibhav Chaturvedi, Adv.  
Mr. Aru Juneja, Adv.  
Mr. Hira Singh Rawat, Adv.  
Mr. Tota Ram, Adv.  
Mr. Aryan P. Nanda, Adv.  
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

As per the office report dated 13.07.2023, pursuant to the order dated 12.05.2023 on I.A. No. 99736 of 2023, the Additional District Judge/Special Judge, DAA, District Court, Kanpur Dehat, Uttar Pradesh, vide email has submitted a compliance report of the Superintendent, Central Jail, Fatehgarh, Uttar Pradesh stating therein that the petitioner is in Central Jail, Fatehgarh, undergoing life imprisonment, due to his conviction in S.T. No. 102/2003.

In such circumstances, let this matter be listed for consideration before the appropriate Bench in the second week of August, 2023.

(POOJA SHARMA)  
SENIOR PERSONAL ASSISTANT

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR